

### Second Asian Conference on Religion and Peace

\*358. SHRI MOHD. ASRAR AHMAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the deliberations and resolutions of the Second Asian Conference on Religion and Peace held at Delhi in November, 1981;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes Sir. Govt. are aware that such a Conference was held at Delhi.

(b) Since the Conference was not officially sponsored details of its deliberations & resolutions are not available with Government.

(c) Does not arise.

श्री मोहम्मद असरार अहमद : अध्यक्ष महोदय, माननीय मंत्री जी ने कहा है कि जो प्रस्ताव पास हुए, उनकी जानकारी नहीं है। न्यूज-आयटम की जानकारी है। क्या इस बारे में इंटेलेजेंस ने कोई रिपोर्ट दी है या नहीं ?

श्री योगन्द्र मकवाना : मैंने कहा है कि यह प्राइवेट कॉन्फ्रेंस थी और इंटेलेजेंस की रिपोर्ट वहां पर आती है जहां पर एंटी नेशनल बातें डिस्कस की जाती हैं और जहां पर एक्शन लेना होता है।

श्री मोहम्मद असरार अहमद : अध्यक्ष महोदय, मैंने यह पूछा है कि इंटेलेजेंस ने कोई रिपोर्ट दी है या नहीं दी है और वे कौन सी गाइड लाइन्स हैं, जिनमें इंटेलेजेंस रिपोर्ट देती है।

अध्यक्ष महोदय : बता दिया है।

श्री योगन्द्र मकवाना : मैंने बताया है कि हर मामले में रिपोर्ट नहीं दी जाती है।

### Regulation for Registration of Contractors in Mining Area

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\*326. SHRI CHINTAMANI JENA: PROF. AJIT KUMAR MEHTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that despite the hue and cry over the plight of tribal and contract labour; most States have not accepted the Union Government (Home Ministry's) draft regulation providing for registration of Contractors in industrial and Mining area and improvement of labour conditions; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). Statement is laid on the Table of the House.

### Statement

(a) and (b). It is not a fact that the draft Regulation proposed by the Ministry of Home Affairs regarding regulation of industrial and related activities in the Scheduled Areas of States to be promulgated under the provision of the Fifth Schedule of the Constitution has not been accepted by the States.

The States of Orissa and Andhra Pradesh have informed that they were placing the draft Regulation before the Tribes' Advisory Council.

Other States, excepting Karnataka and Himachal Pradesh, are still considering the draft Regulation.